

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.114

IB- 1111/ND/2020

IN THE MATTER OF:

Modern Credit (P) Ltd

Vs.

Shachi Jain

...APPLICANT

...RESPONDENT

SECTION

U/s 95

Order delivered on 11.2.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Mr. Sagar Bansal & Adv. Mr. Aabhas Singh for Modern
Credit Private Limited
CA Mr. Piyush Moona – R.P.

For the RD :

For the Intervener :

ORDER

Counsel for the Creditor is present. Counsel for the Debtor is present.
The Insolvency Professional is present.

It is submitted by the Counsel for the Creditor that the matter has been settled and full & final payment has been made. The Insolvency Professional submitted that his expenses and the remuneration have also been paid by the Financial Creditor.

In view of the settlement, the prayer is made for withdrawal of the Petition, the prayer is allowed and the petition is **dismissed** as withdrawn. The *interim Moratorium* shall cease to have effect from the date of this order.

The Insolvency Professional stands relieved.

-sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Subjit